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SLP(C)... 2182 OF 2004
ITEM No.19

Court No. 8

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...../2004
(CC:2182)
(From the judgement and order dated 18/09/2003 in WP 2748/02
of The HIGH COURT OF BOMBAY)

M/S. BARON INTERNATIONAL LTD.

Petitioner (s)

VERSUS

UNION OF INDIA
WITH I.A.1 (C/delay in filing SLP)

Respondent (s)

Date : 15/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)
Mr. Ruby Singh Ahuja, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the petitioner, the matter is adjourned for two weeks for filing additional documents.

Anita

(Jasbir Singh)
Court Master